

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 570/GT/2020**

Subject : Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Chandrapura Thermal Power Station, Unit 7 & 8 (500 MW)

Petitioner : Damodar Valley Corporation.

Respondents : BESE-Rajdhani Power Limited and Others.

Date of Hearing : **19.5.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri M. G. Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Srishti Khindaria, Advocate, DVC  
Shri Manik Rakshi, DVC  
Shri. Subrata Ghosal, DVC  
Shri Samit Mandal, DVC  
Shri Srikanta Pandit, DVC  
Shri Buddy Ranganadhan, Advocate, BYPL  
Shri Anupam Varma, Advocate, BYPL  
Shri Rahul Kinra, Advocate, BYPL  
Shri Aditya Ajay, Advocate, BYPL  
Shri Hemant Khera, Advocate, BYPL  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Anurag Naik, MPPMCL  
Shri Rajiv Yadav, Advocate, DVPCA

**Record of Proceedings**

Case was called out for virtual hearing.



2. During the hearing, the learned Senior counsel for the Petitioner pointed out that the matter is part heard and the Respondents are to place their submissions. He also submitted that pleadings in the matter is complete.
3. The learned proxy counsel for the Respondent, BYPL prayed for adjournment of the hearing on the ground that the arguing counsel was pre-occupied in a matter before the Hon'ble High Court of Delhi.
4. The learned counsel for Objector, DVPCA submitting that the objector may be granted short time to file its written submissions and thereafter, the matter may be listed for hearing.
5. The Commission, after hearing the parties, adjourned the matter. The Commission granted time to the Objector to file its written submissions, by 30.5.2022, (if not filed earlier) after serving copy to the Petitioner, who may file its response within 6.6.2022.
6. The Petition will be listed for the hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)



